

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.732/2014.**

**Date of Decision: 05.10.2018.**

***CORAM:HON'BLE DR. BHAGWAN SAHAI, MEMBER (A)***  
***HON'BLE SHRI R.N. SINGH, MEMBER (J)***

Vilas Manohar Bhatambarekar  
 Sr. Draughtsman (Retd.)  
 O/o The Controller,  
 Controllerate of Quality Assurance (SV)  
 Dehu Road 412 101.  
 R/at 1148 Gokhale Nagar,  
 Pune 411 016. ... *Applicant*  
*(By Advocate Shri P.J. Prasadrao)*

**VERSUS**

1. Union of India,  
 Through the Secretary,  
 Ministry of Defence, DHQ, PO,  
 New Delhi 110 011.
2. The Secretary,  
 The Department of Personnel and Training  
 Ministry of Personnel, Public Grievances &  
 Pension, North Block, New Delhi 110 001.
3. The Director  
 Director General of Quality Assurance  
 Department of Defence Production,  
 Ministry of Defence, Udyog Bhawan  
 PO New Delhi 110 011.
4. The Controller  
 Controllerate of Quality Assurance (Special  
 Vehicles), Dehu Road – Pune 412 101. ... *Respondents*  
*(By Advocate Shri P. Khosla)*

**ORDER** (Oral)  
*Per : Shri R.N. Singh, Member (J)*

Shri P.J. Prasadrao, learned counsel  
 along with Applicant appears and submits

that he has recently been engaged by the applicant and he has filed Vakalatnama.

**2.** Learned counsel for the applicant submits that he has gone through the brief and he finds that certain amendments in the OA are required and accordingly under instructions from his client, the Applicant who is present in Court, he seeks permission to withdraw the OA with liberty to file a fresh one. Hence the OA is dismissed as withdrawn with liberty to the applicant to file fresh OA in accordance with law. If the applicant files the OA within four weeks of receipt of a copy of this order, the limitation may not come in his way, if the present OA was filed within time.

**(R.N. Singh)**  
**Member (J)**

**(Dr. Bhagwan Sahai)**  
**Member (A)**

*dm.*